

IN THE INCOME TAX APPELLATE TRIBUNAL  
PUNE BENCH "A", PUNE

BEFORE SHRI R.S. SYAL, VICE PRESIDENT AND  
SHRI S.S. VISWANETHRA RAVI, JUDICIAL MEMBER

ITA No.462/PUN/2018

निर्धारण वर्ष / Assessment Year : 2012-13

Lohia Developers S-4, Royal Courts, Panch Bunglow, Shahupuri, Kolhapur PAN: AACFL7236P	Vs.	ACIT, Circle-2, Kolhapur
Appellant		Respondent

Assessee by None (withdrawal application)  
Revenue by Shri S.P. Walimbe

Date of hearing 14-09-2021  
Date of pronouncement 14-09-2021

आदेश / ORDER

This appeal by the assessee is directed against the order passed by the CIT(A)-2, Kolhapur on 26-12-2017 in relation to the assessment year 2012-13.

2. Before us, the assessee has filed a letter dated 20-07-2021 seeking permission to withdraw the appeal under 'Vivad Se Vishwas Scheme' under The Direct Taxes Vivad Se Vishwas Act, 2020. The relevant contents of such letter reads as under :

*"We would like to bring to your notice that we have opted for Vivad se Vishwas Scheme 2020 regarding the concerned case on 30<sup>th</sup> January, 2021.*

*A copy of Form 1, 2 and 3 of Vivad Se Vishwas Scheme, 2020 is attached herewith.*

*We request you to withdraw our appeal against The Assistant Commissioner of Income Tax, Circle 1, Income Tax Office, Kolhapur.”*

3. On perusal of the above letter and having no objection from the side of Id. DR, we allow the request of assessee to withdraw the appeal.

4. In the result, the appeal is dismissed as ‘withdrawn’.

Order pronounced in the Open Court on 14<sup>th</sup> September, 2021.

Sd/-  
**(S.S.VISWANETHRA RAVI)**  
**JUDICIAL MEMBER**

Sd/-  
**(R.S.SYAL)**  
**VICE PRESIDENT**

पुणे Pune; दिनांक Dated : 14<sup>th</sup> September, 2021  
GCVSR

**आदेश की प्रतिलिपि अग्रेषित/Copy of the Order is forwarded to:**

1. अपीलार्थी / The Appellant;
2. प्रत्यर्थी / The Respondent;
3. The CIT(A)-2, Kolhapur
4. The Pr.CIT-2, Kolhapur
5. DR, ITAT ‘A’ Bench, Pune
6. गार्ड फाईल / Guard file

**आदेशानुसार/ BY ORDER,**

**// True Copy //**

Senior Private Secretary  
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune

		Date	
1.	Draft dictated on	14-09-2021	Sr.PS
2.	Draft placed before author	14-09-2021	Sr.PS
3.	Draft proposed & placed before the second member		JM
4.	Draft discussed/approved by Second Member.		JM
5.	Approved Draft comes to the Sr.PS/PS		Sr.PS
6.	Kept for pronouncement on		Sr.PS
7.	Date of uploading order		Sr.PS
8.	File sent to the Bench Clerk		Sr.PS
9.	Date on which file goes to the Head Clerk		
10.	Date on which file goes to the A.R.		
11.	Date of dispatch of Order.		